

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 549 of 2012

(Arising out of Order-in-Appeal No.211/BOL/2012 dated 18.10.2012 passed by
Commissioner of Central Excise (Appeals), Kolkata-III)

M/s. Big Boss Foods Pvt. Ltd.
(G. T. Road, Amrah, P. O. Saktigarh, Burdwan-713149)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bolpur
(Nanoor, Chandidas Road, Sian, Distr. Birbhum)

Respondent

APPEARANCE :

None for the Appellant
Mr. Debapriya Sue, Authorized Representative for the Respondent

CORAM:
HON’BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON’BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 75422/2026
Date of Hearing : 24th March 2026
Date of Decision : 24th March 2026

PER R. MURALIDHAR

- No one has appeared on behalf of the appellant.
2. On going through the records, we find that the appellant has not been appearing on the following dates:-

SI No.	Date of Hearing
1.	14 th March 2023
2.	15 th May 2023
3.	19 th June 2023
4.	11 th September 2023

2. We also find that the intimation letters sent to the appellant are being returned back by the Postal Authorities.

3. In view of the above details, we hold that the appellant is not interested in pursuing their appeal. Accordingly, we dismiss the appeal on account of non-prosecution.

(Dictated and pronounced in the open court.)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Pooja